

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AMRITSAR BENCH, AMRITSAR**

**(VIRTUAL COURT)**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER  
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

**I.T. A. No. 259/Asr/2023**

Assessment Year: NA

Shri Mata Vaishno Devi  
Charitable Society Kalika  
Dham, Near Railway Station,  
Katra, Jammu 180004

[PAN: ABIAS 9784P]

**(Appellant)**

**Vs.** Commissioner of Income  
Tax (Exemptions), Chandigarh

**(Respondent)**

Appellant by : None

Respondent by: Sh. Sunil Gautam, CIT-DR

Date of Hearing: 06.11.2023

Date of Pronouncement: 10.11.2023

**ORDER**

**Per Dr. M. L. Meena, AM:**

The captioned appeal has been filed by the assessee against the order of the Id. Commissioner of Income Tax (Exemptions), Chandigarh dated 23.09.2022 challenging therein rejection of application for registration u/s 12AA of the Income Tax Act, 1961.

2. None appeared for the appellant, however a written submission filed on 16.10.2023 stating therein that the relief stands granted by the Competent Authority, and therefore, he prayed that the appeal may kindly be dismissed as withdrawn contending as under:

*"It is, therefore, prayed that appeal may kindly be dismissed as withdrawn as the relief claimed in appeal stands granted by the Commissioner of Income Tax (Exemptions) under DIN ITBA/EXM/F/EXM44/2023-24/1056916127(1) dated 10.10.2023."*

3. The Id. DR has no objection to the request of the assessee.
4. Accordingly, the appeal is allowed to be withdrawn.
5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

*Order pronounced in the open court on 10.11.2023*

**Sd/-**  
**(Anikesh Banerjee)**  
**Judicial Member**

**Sd/-**  
**(Dr. M. L. Meena)**  
**Accountant Member**

*\*GP/Sr.PS\**

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT concerned
- (4) The Sr. DR, I.T.A.T.

True Copy  
By Order